

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 507/2016

(Arising out of impugned final judgment and order dated 03-09-2015 in WP No. 9004/2015 passed by the High Court Of Judicature At Bombay At Aurangabad)

RAMBHAU S/O TULSHIRAM GHUGE

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA AND ORS.

Respondent(s)

WITH

SLP(C) No. 4729/2016 (IX)
SLP(C) No. 4732/2016 (IX)
S.L.P.(C)...CC No. 22021/2016 (IX)
SLP(C) No. 1502-1503/2016 (IX)
SLP(C) No. 4731/2016 (IX)
SLP(C) No. 37122/2016 (IX)
SLP(C) No. 4730/2016 (IX)
SLP(C) No. 4733/2016 (IX)

Date : 16-01-2018 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE AMITAVA ROYFor Petitioner(s) Mr. Sandeep Sudhakar Deshmukh, Adv.
Mr. Nar Hari Singh, AORMs. Astha Deep, Adv.
Mr. Brij Kishor Sah, Adv.
For M/S. S.M. Jadhav And Company

For Respondent(s) Mr. Nishant Ramakantrao Katneshwarkar, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment due to personal difficulty, list after three weeks.

(JAYANT KUMAR ARORA)
COURT MASTER(RENU DIWAN)
ASSISTANT REGISTRAR